

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/278(KB)2023
IA(COMPANIES.ACT)/43(KB)2024,
IA(COMPANIES.ACT)/21(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16TH APRIL 2024

IN THE MATTER OF	GOLDAIR HANDLING S.A. VS LAS GOLDAIR HANDLING (BAGDOGRA) PRIVATE LIMITED
UNDER SECTION	SEC. 213 SEC. 241(1) SEC. 242(4) SEC. 244(1)

Appearance (via video conferencing/physically)

Mr. Joy Saha, Sr. Adv.] For the Petitioner
Mrs. Sonal Shah, Adv.]
Mr. Kushagra Shah, Adv.]
Mrs. Monali Dutta, Adv.]
Mr. Aniket Chaudhury, Adv.]

Mr. Ratnanko Banerji, Sr. Adv.] For the Respondents
Mr. Jishnu Chowdhury, Adv.]

Mr. Rajib Ray] For the ICAI

ORDER

1. Learned Senior Counsel/Authorized Representative for the parties present.
2. Learned Authorized Representative appearing on behalf of the Institute of Chartered Accountants of India (ICAI) is directed to provide panel of Chartered Accountants and Registered Valuers within a period of three days from which this Tribunal would appoint any independent Forensic Auditor and Valuer.
3. List this matter on **29th April, 2024 at 12.30 p.m.**
4. **IA(COMPANIES.ACT)/43(KB)2024 and IA(COMPANIES.ACT)/21(KB)2024:**
 - a. List these matters on **29th April, 2024 at 12.30 p.m.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**